

पिता श्री बनवारी लाल गुप्ता की मृत्यु पर श्री विजय कुमार गुप्ता ने जो शिकायत की थी उस पर भारतीय आयुर्विज्ञान संस्थान, नई दिल्ली के संस्थान निकाय ने जो एक उप समिति नियुक्त की थी, उसने अपनी रिपोर्ट दे दी है। इस समिति के विचार में इस मामले में व्यावसायिक और तकनीकी दृष्टि में कोई लापरवाही नहीं बरती गई और रोगी को बचाने के लिए जो कुछ किया जा सकता था वह किया गया। तथापि समिति ने यह भी सुझाव दिया है कि रोगी और डाक्टरों के बीच अच्छे सम्बन्ध रखने की दिशा में लगातार प्रयत्न किये जाने चाहिए। इस उप समिति की सिफारिशों को ध्यान में रखते हुए इस संस्थान में अस्पताली सेवाओं में जहाँ कहीं सुधार करने की जरूरत थी वहाँ सुधार कर लिये हैं।

Consideration of Need-based National Minimum Wage

3384 SHRI JYOTIRMOY BOSU: Will the Minister of LABOUR be pleased to state.

(a) whether Government have formulated any long-term wage policy;

(b) if so what are its salient features

(c) whether, while formulating the wage policy, Government took into account the recommendations of the 15th Labour Conference on the issue of "needbased national minimum wage"; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL GOVIND VERMA): (a) and (b) The question of evolving a wage policy is under study.

(c) and (d). Do not arise.

12 25 hrs

RE ADJOURNMENT MOTION

QUESTION OF ADDITIONAL DEARNESS ALLOWANCE TO CENTRAL GOVERNMENT EMPLOYEES

MR SPEAKER: May I tell you one thing? There are certain rules with regard to adjournment motions. The matter should have occurred suddenly. You have already referred to it a number of times.

SHRI S M BANERJEE (Kanpur): I rise on a point of order.

MR SPEAKER: There is no business before the House. How can there be a point of order?

SHRI DINEN BHATTACHARYYA (Serampore): Have you not received my adjournment motion?

MR SPEAKER: I am not going to give my consent to it. The rules relating to adjournment motions do not permit it. You can raise it through other procedures.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Will you allow me two minutes?

MR SPEAKER: I am not going to give any time. You bring in a motion like this and you say that I should allow you two minutes.

SHRI JYOTIRMOY BOSU: We are trying to co-operate with you.

MR SPEAKER: There should be no threat like this saying everyday; 'we are trying to co-operate with you', and hence you are entitled to the floor. You come through other motions.

SHRI JYOTIRMOY BOSU: There is a provision that if a Member gives notice of an adjournment motion, he has a right to make a submission.

MR. SPEAKER: He has no right unless the Speaker allows him.

(Interruptions)

MR. SPEAKER: I am not allowing any Member. You can come under 377 or some other form, but not in this form. This was raised a number of times in the House and the minister made statements.

SHRI NOORUL HUDA (Cachar): It is an important matter; you should allow the members to make their submissions.

SHRI S. M. BANERJEE: Let them assure the House that they will pay the DA.

SHRI H. N. MUKERJEE (Calcutta—North-East): This is a matter which obviously agitates us so deeply. Besides, we have been trying to bring this matter up during the last two days, but in spite of the danger of withholding the DA which has already become payable in spite of that danger looming over the heads of so many people, we are being deprived of an opportunity of bringing it up before the House. This is perhaps a border line case where under the rules or directions, you are under some obligation to listen to the members who are trying to explain to you that this is a case in which you can in your discretion allow an adjournment motion.

MR. SPEAKER: I am very clear that this cannot be a subject-matter for an adjournment motion.

SHRI H. N. MUKERJEE: From your experience from day to day, you see things happening in this House which you can avoid only by a generous interpretation of the rules. You cannot stand only on the rules as such. This is a border line case. You cannot afford to be rigid.

MR. SPEAKER: I think I have been most of the time on the liberal

side. But I do not want that this should become a routine matter. Adjournment motion concerns a matter of recent, urgent public importance. This matter of DA has been coming before this House a number of times and you were given opportunities. Even in this case, I told you, don't bring it through an adjournment motion but you can bring it either through a calling attention motion or under rule 377 or some other rule.

SHRI JYOTIRMOY BOSU: Sir, it is my duty to draw your attention to what has appeared in the paper in black and white.... (Interruptions).

SHRI SHYAMNANDAN MISHRA (Begusarai): If you do not agree to an adjournment motion, you can at least allow a discussion under either rule 193 or 184.... (Interruptions).

MR. SPEAKER: That I have myself said much earlier. I have no objection to a Calling Attention Notice. But it cannot be an adjournment motion.

SHRI S. M. BANERJEE: Sir, I rise on a point of order.... (Interruptions).

MR. SPEAKER: There is no point of order.

SHRI S. M. BANERJEE: Sir, I would not have tabled an adjournment motion. Yesterday, the Finance Minister said that they are considering it. Today, the newspapers say that extra D.A. payment may be put off. The employees are not being paid anything. Four instalments of D.A. are due.... (Interruptions). You allow a Call Attention Notice.

MR. SPEAKER: I have to go by the rules. It is very clear that it cannot be the subject-matter of an adjournment motion. I have not debarred a discussion under any other rule. I am even prepared to allow you under Rule 377 today.

SHRI S. M. BANERJEE: You allow a Call Attention Notice.

(Interruptions)

MR. SPEAKER: I have already said it. I cannot allow an adjournment motion.

SHRI S. M. BANERJEE: We want a Call Attention Notice.

MR. SPEAKER: I can consider it.

SHRI S. M. BANERJEE: Tomorrow.

SHRI JYOTIRMOY BOSU: Sir, the rules have been flouted in this House.... (Interruptions).

MR. SPEAKER: You are the only respecter of rules. Kindly sit down.

SHRI H. N. MUKERJEE: I am interested in the parliamentary procedure. You have conceded that this is a substantial matter. You have been pleased to think that this does not deserve to be brought in as an adjournment motion. But it was exactly on that point that some of us felt very strongly. According to this morning's newspaper reporting, rightly or wrongly, the Government has taken a decision to withhold payment of D.A. already due and payable to Central Government employees. This is a matter on which the Government needed to be censured, not by way of a Calling Attention Notice to elucidate information from the Government.

I am not interested in the substance of the matter; I am not interested in trade union tactics. I am interested in parliamentary procedure. Here is a matter which agitates millions of our people and the Government is not paying even what is due to them. I want to be guided about parliamentary procedure. I am not going to be satisfied with tactical compromises and that sort of thing. You seem to be very rigid on this issue. You are almost on a war with the Opposition. I consider this matter to be such on

which the Government needs to be censured.... (Interruptions). wherein you can hear Mr. Banerjee and others (Interruptions). What is the idea behind all this? I want to know.

SHRI JYOTIRMOY BOSU: I want to make a submission.

MR. SPEAKER: I have not allowed.

SRI MADHU LIMAYE (Banka): I want to raise a point of order.

MR. SPEAKER: On what matter?

SHRI VAYALAR RAVI (Chirayinkil): No point of order, Sir.

श्री मधु लिम्बे : अध्यक्ष महोदय, मेरा व्यवस्था का सवाल है। आप मुझे क्यों नहीं सुनते हैं ? (व्यवधान) मैं पायट आफ आर्डर पर खड़ा हूँ। (व्यवधान) वित्त मंत्री क्यों खड़े हो गए हैं ? आप दूसरों को सुनते हैं। आप मुझे क्यों नहीं सुन सकते हैं। आप ने श्री एच० एन० मुखर्जी को कैसे सुना है ? (व्यवधान)

श्री शंकर बयाल सिंह : (चतरा) अध्यक्ष महोदय, अगर आप को पायट आफ आर्डर के लिए समय देना है, तो सब से पहले मुझे समय दीजिए। नियम 376 के अन्तर्गत मेरा व्यवस्था का प्रश्न है। अगर आप ने आज उन लोगों को एलाऊ कर दिया, तो वे रोज इसी तरह शोर-मुल मचाते रहेंगे। इस लिए मेरा निवेदन है कि आप कार्य-सूची के अनुसार चलिए। (व्यवधान)

MR. SPEAKER: As I have already said, I can allow you a call attention. I can allow you under 377 but not an adjournment motion.

SHRI JYOTIRMOY BOSU: My point of order is on your decision on the adjournment motion.

MR. SPEAKER: I am not allowing. There is no point of order.

(Interruptions.)

MR SPEAKER: If you like, I am asking the Finance Minister to come out with his statement.

If you like you can come to the other motion

(Interruptions.)

MR SPEAKER: I am not allowing.

(Interruptions)

SHRI PRIYA RANJAN DAS MUNSI (Calcutta—South). May I make a submission, Sir?

MR SPEAKER: About the adjournment motion I am not going to hear any point of order. Kindly sit down.

(Interruptions.)

MR SPEAKER: Order please, I am not calling anybody. No please, I am not allowing any point of order. Please do not do it.

They can come through many other ways if they want to censure. But I have to go by rules whether it is a recent matter, which suddenly cropped up. I had asked him to clarify the position, but no adjournment motion. I have not allowed it. So far as statement by the Minister is there I can direct him to make a statement. It cannot come as an adjournment motion. Let it come under any other motion.

I can call the Minister to make a statement. At the same time I say if it does not satisfy you, I do not debar reference to it under Rule 377.

(Interruptions.)

13 hrs.

SHRI JYOTIRMOY BOSU: I take it that you are not in possession of full facts.

MR SPEAKER: I have been allowing it on all possible occasions. This is continuing since long. And suddenly you make it an adjournment motion. How can it be like this? The hon. Minister will make his statement. The motion as comes in this form is not admissible as an adjournment motion.

Shri H. N. Mukerjee and some other hon. Members then left the House.

SHRI MADHU LIMAYE: I rise on a point of order.

MR SPEAKER: I have not allowed it.

13 01 hrs

QUESTION OF PRIVILEGE AGAINST SHRI L. N. MISHRA RE IMPORT LICENCE CASE—Contd.

SHRI SHYAMNANDAN MISHRA (Bengaluru): May I begin? I am taking up the issue.

MR SPEAKER: Mr. Mishra, your leader, Shri Morarji Desai, has written to me.

SHRI SHYAMNANDAN MISHRA: That is different. The privilege motion is continuing. I want to make my submission which you allowed me.

MR SPEAKER: You want to make a submission about this. Shri Morarji Desai wrote to me a letter yesterday which has already come in the Press. I wanted to tell you that I am not referring to this. But, I shall be calling a meeting of the Opposition Leaders at 4-30 p.m. in my committee room.

SHRI SHYAMNANDAN MISHRA: Sir, three hon. Members had made their submission yesterday with regard to the issue of breach of privilege against my hon. friend, Shri L. N. Mishra. I am coming after much ground has been covered by